

FIR No. 104/20
PS : Shalimar Bagh
Vehicle no. DL-8CAX-9410

30.05.2020

Present : Ld. APP for the State.
None for the applicant.

An application for correction / modification of order dt. 22.05.2020 passed by Ld. Duty MM Ms. Surpreet Kaur has been received as per which in the said order the vehicle no. has been wrongly mentioned as DL-8SAX-9410 instead of DL-8CAX-9410.

Original proceedings including order dt. 22.05.2020 as well copy of the application filed before Ms. Surpreet Kaur, Ld. MM has been received which reflects that in the application the vehicle no. was mentioned as DL-8CAX-9410 where as in the reply received from the IO the vehicle no. has been mentioned as DL-8SAX-9410. Fresh report be called from the concerned IO clarifying the vehicle number for 01.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 106/11
PS : Aman Vihar
u/s. 307/34 IPC
State Vs. Ashok @ Vinay

30.05.2020

Present : Ld. APP for the State.
None for the applicant.

Reply not received.

It be called afresh from IO / SHO for 01.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance
by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on web-
site of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 236/20

PS : Begumpur

Return of release warrant.

30.05.2020

Present : Ld. APP for the State.

None for the applicant.

There is nothing on record to indicate whether the counsel for the accused has taken any steps to clarify the FIR No. in terms of submissions made on 24.05.2020. In the bail order annexed alongwith the bail bonds, the FIR no. is reflected as 236/20, PS Begumpur.

Accordingly, the counsel for accused given one more opportunity to take steps for 01.06.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 3660/20
PS : South Rohini
U/s : 379/411/34 IPC
State vs. Saurabh

30.05.2020

Present : Ld. APP for the State.
None for the applicant.

NO report has been received from the Jail Superintendent GB Nagar, Noida UP, despite order dt. 28.05.2020. Fresh notice of the application be issued to the Jail Superintendent GB Nagar, Noida UP to submit a detailed report including as to whether the accused is lodged in the said Jail in the present case.

Let further report be called from the SHO concerned as the accused has been arrested in this case.

The reports be called for 01.06.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today. The SHO shall ensure that the copy of this order is also sent to the concerned Jail Superintendent through all possible modes including e-mail / fax.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 298/20
PS : Rani Bagh
U/s : 363 IPC

30.05.2020

Present:- Ld. APP for the State.

IO SI Pankaj Kumar, PS Rani Bagh with victim Bhavika
Chopra.

Smt. Shama Chopra, mother of victim.

W/ Ct. Neeraj is also present.

Statement of victim u/s. 164 Cr.PC has been recorded,
separately.

Application stands disposed off accordingly.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 262/20
PS : Ashok Vihar
U/s : 363 IPC

30.05.2020

Present:- Ld. APP for the State.

IO SI Suresh PS Ashok Vihar with victim Anjuna.

Smt. Sona, mother of victim.

W/ Ct. Swati is also present.

Statement of victim u/s. 164 Cr.PC has been recorded,
separately.

Application stands disposed off accordingly.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

**IN THE COURT OF MS. POOJA AGGARWAL, METROPOLITAN
MAGISTRATE, NORTH-WEST, ROHINI COURTS DELHI.**

FIR No. 298/20
PS : Rani Bagh
U/s : 363 IPC

30.05.2020

Present : IO SI Pankaj Kumar, PS Rani Bagh.

Victim Bhavika Chopra, D/o Sh. Raman Chopra, aged about 17 years, R/o. H. No. 101, Krishi Nagar, Rani Bagh is present with her mother Smt. Shama Chopra and W/Ct. Neeraj.

The present application for recording of statement of Victim Bhavika Chopra is put up before me being the Duty MM.

Today, IO SI Pankaj Kumar, PS Rani Bagh has appeared with Victim Bhavika Chopra, D/o Sh. Raman Chopra and has identified the victim Bhavika Chopra as under:-

Statement of IO SI Pankaj Kumar, PIS No : 28031400, PS Rani Bagh, Delhi.

On SA

I identify Victim Bhavika Chopra, D/o Sh. Raman Chopra, aged about 17 years, H. No. 101, Krishi Nagar, Rani Bagh, Delhi.

RO&AC

(Pooja Aggarwal)
Duty MM /North-West/ Delhi
30.05.2020

I now proceed to record the statement of victim u/s. 164 Cr.PC.

Following formal questions are asked in simple Hindi from her :-

Q. What is your name ?

Ans.

Q. How old are you?

Ans.

Q. Do you go to school?

Ans.

Q. Do you know the difference between truth and false?

Ans.

Q. Who is more dangerous between lion and cow?

Ans.

Q. Has somebody told you what to depose here?

Ans

Q. Are you under any fear, force or coercion from anyone?

Ans.

From the above questions, it appears that the witness has appeared to give her statement without any fear, force or pressure. Now, there is none except myself and the victim in the Room. Now, I proceed to record her statement.

(Pooja Aggarwal)
Duty MM /North-West/ Delhi
30.05.2020

CERTIFICATE:

Certified that above statement under Section 164 Cr. P.C. has been recorded by me today i.e. 30.05.2020 and bears a true narration of the facts disclosed on the statement of the victim and the same has been recorded by me in my own hand. The same has been readover to / by the victim in simple Hindi and admitted by her as correct.

(Pooja Aggarwal)
Duty MM /North-West/ Delhi
30.05.2020

A copy of this statement be supplied to the I.O. on application to this effect. Office is directed to send the proceedings in sealed cover to concerned court immediately.

(Pooja Aggarwal)
Duty MM /North-West/ Delhi
30.05.2020

**IN THE COURT OF MS. POOJA AGGARWAL, METROPOLITAN
MAGISTRATE, NORTH-WEST, ROHINI COURTS DELHI.**

FIR No. 262/20
PS : Ashok Vihar
U/s : 363 IPC

30.05.2020

Present : IO SI Suresh, PS Ashok Vihar

Victim Anjuna, D/o Sh. Vinod, aged about 17 years, R/o Jhuggi no. N-28/ G-434, SS Nagar, WPIA Ashok Vihar is present with her mother Smt. Sona and W/Ct. Swati.

The present application for recording of statement of Victim Anjuna is put up before me being the Duty MM.

Today, IO SI Suresh, PS Ashok Vihar has appeared with Victim Anjuna, D/o Sh. Vinod and has identified the victim Anjuna as under:-

Statement of IO SI Suresh Chander, PIS No : 28823772, PS Ashok Vihar, Delhi.

On SA

I identify Victim Anjuna, D/o Sh. Vinod, aged about 17 years, R/o Jhuggi no. N-28/ G-434, SS Nagar, WPIA Ashok Vihar, Delhi.

RO&AC

(Pooja Aggarwal)
Duty MM /North-West/ Delhi
30.05.2020

I now proceed to record the statement of victim u/s. 164 Cr.PC.

Following formal questions are asked in simple Hindi from her :-

Q. What is your name ?

Ans.

Q. How old are you?

Ans.

Q. Do you go to school?

Ans.

Q. Do you know the difference between truth and false?

Ans.

Q. Who is more dangerous between lion and cow?

Ans.

Q. Has somebody told you what to depose here?

Ans

Q. Are you under any fear, force or coercion from anyone?

Ans.

From the above questions, it appears that the witness has appeared to give her statement without any fear, force or pressure. Now, there is none except myself and the victim in the Room. Now, I proceed to record her statement.

(Pooja Aggarwal)

Duty MM /North-West/ Delhi

30.05.2020

CERTIFICATE:

Certified that above statement under Section 164 Cr. P.C. has been recorded by me today i.e. 30.05.2020 and bears a true narration of the facts disclosed on the statement of the victim and the same has been recorded by me in my own hand. The same has been readover to / by the victim in simple Hindi and admitted by her as correct.

(Pooja Aggarwal)

Duty MM /North-West/ Delhi
30.05.2020

A copy of this statement be supplied to the I.O. on application to this effect. Office is directed to send the proceedings in sealed cover to concerned court immediately after duly sealing the same with the seal of the undersigned.

(Pooja Aggarwal)
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 127/20
PS : Subhash Place
U/s : 33 Delhi Excise Act.
State vs. Rajesh @ Daru

30.05.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-11SB-7918 on superdari has been filed by the applicant.

Reply received from the IO as per which no vehicle has been seized in the present case.

In view of the reply, received from the IO since no vehicle is stated to have been seized in this case, the application stands dismissed.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 1595/20
PS : South Rohini
U/s : 379 IPC
State vs. unknown.

30.05.2020

Present:- Ld. APP for the State.

None for the application.

Despite opportunity dt. 29.05.2020 none has appeared on behalf of applicant to clarify the vehicle number.

Record perused.

By virtue of the present application the applicant had sought release of vehicle no. HR-2794-4043 on superdari and has also filed copy of FIR and copy of the RC.

Copy of reply has been received by the concerned Duty MM on 29.05.2020, wherein IO ASI Sunil Dutt has stated that the subject matter of the present FIR was motorcycle bearing no. HR-80B-4649, engine no. D-9042 and chasis no. 52255 which motorcycle was recovered in PS Vijay Vihar but could not be brought to the PS South Rohini due to lockdown.

Fresh reply be called from the concerned IO alongwith the copy of the RC for 01.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 385/20
PS : Keshav Puram
U/s : 188 IPC
State vs. DL-1LAB-8572 (release of RC)

30.05.2020

Present:- Ld. APP for the State.
None for the applicant.

Reply not received.

It be called afresh from IO / SHO for 01.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 427/17
PS : Shalimar Bagh
U/s : 341/323/427/506/509/34 IPC
State vs. Ravinder

30.05.2020

Present:- Ld. APP for the State.

Ld. Counsel for accused with surety.

Ahlmad from the Court of Sh. Virender Singh, Ld. MM, has produced the case file. Bail bond furnished, considered and accepted.

Original RC retained.

RTO be intimated.

Application disposed off.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

DD No. 34A Dt. 28.01.2020
PS : Raj Park
State vs. DL-1LP-6660

30.05.2020

Present:- Ld. APP for the State.
None for the applicant.

Copy of Reply received from ASI Dharambir as per which the said tempo bearing no. DL-1LP-6660 is the case property in FIR no. 39/20 PS Vasant Kunj, North.

The original reply be filed before the concerned court as and when the courts resume functioning.

In view of the reply received from the IO as the case property pertains to PS Vasant Kunj North and not PS Raj Park. the present application stands disposed off with liberty to the applicant to take steps before the concerned Court as per law.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 265/20
PS : Mangolpuri
U/s : 188 IPC
State vs. HR-55AF-6786

30.05.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number HR-55AF-6786 on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of HC Pradeep wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the

complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

e-FIR No. 6358/20
PS : Mangolpuri
U/s : 379 IPC
State vs. DL-4SCT-2666

30.05.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-4SCT-2666 on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of SI Hawa Singh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the

complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 456/20
PS : Mangolpuri
U/s : 188 IPC
State vs. DL-1RS-3402

30.05.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-1RS-3402 on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of HC Rabindra wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the

complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 106/20
PS : Kanjhawala
U/s : 279/337 IPC
State vs. DL-8SBQ-5450

30.05.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-8SBQ-5450 on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of HC Rahul wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the

complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 480/20
PS : Raj Park
U/s : 188 IPC
State vs. RJ-02GB-6930

30.05.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number RJ-02GB-6930 on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of ASI Udyan Ram wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the

complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 479/20
PS : Raj Park
U/s : 356/379/411 IPC
State vs. Sonu Khatoon

30.05.2020

Present : Ld. APP for the State.
None for the applicant.

The present application for release of mobile phone VIVO 21 PRO on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Sant Lal wherein it is stated that there is no objection if mobile phone is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In these circumstances, the aforesaid mobile phone be released the applicant / rightful owner subject to the following conditions:-

1. Mobile phone in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number , ownership and other necessary details of the mobile phone.
3. IO shall take the colour photographs of the mobile phone from different angles sufficient to identify the mobile phone during the course of trial.
4. The photographs should be attested and counter signed by the

complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

Copy of this order be also sent to the Incharge Computer Branch for uploading for uploading on the District Court website.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 22/20
PS : Aman Vihar
U/s : 356/379/411/34 IPC
State vs. Ravi

30.05.2020

Present : Ld. APP for the State.
None for the applicant.

The present application for release of mobile phone VIVO V15 PRO on superdari has been filed by the applicant.

Copy of reply has been received under the signature of ASI Sawan Lal wherein it is stated that there is no objection if mobile phone is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In these circumstances, the aforesaid mobile phone be released the applicant / rightful owner subject to the following conditions:-

1. Mobile phone in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number , ownership and other necessary details of the mobile phone.
3. IO shall take the colour photographs of the mobile phone from different angles sufficient to identify the mobile phone during the course of trial.
4. The photographs should be attested and counter signed by the

complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

Copy of this order be also sent to the Incharge Computer Branch for uploading for uploading on the District Court website.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 7419/20
PS : Aman Vihar
U/s : 379 IPC
State vs. DL-9SBP-5259

30.05.2020

This is an application for release of the vehicle bearing number DL-9SBP-5259 on supardari.

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-9SBP-5259 on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of ASI Rohtash wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the

vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.5.2020

FIR No. 280/20
PS : Mangolpuri
U/s : 188 IPC
State vs. DL-1RK-9840

30.05.2020

This is an application for release of the vehicle bearing number DL-1RK-9840 on supardari.

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-1RK-9840 on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of SI Harender wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the

vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi

30.5.2020

FIR No. 10500/20
PS : Bharat Nagar
U/s : 379/411 IPC
State vs. DL-8SBX-9511

30.05.2020

This is an application for release of the vehicle bearing number DL-8SBX-9511 on supardari.

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-8SBX-9511 on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of HC Pooran wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the

vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.5.2020

FIR No. 3560/20
PS : Begumpur
U/s : 379/
State vs. HR-10AG-2271

30.05.2020

This is an application for release of the vehicle bearing number HR-10AG-2271 on supardari.

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number HR-10AG-2271 on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of MHCR wherein it is stated that the present FIR has been transferred to PS Aman Vihar. In view of reply, fresh reply be called from PS Aman Vihar for 01.06.2020.

Pooja Aggarwal
Duty MM /North-West/ Delhi

30.5.2020

FIR No. 39/20
PS : Budh Vihar
U/s : 279/337 IPC
State vs. DL-8SCJ-7742

30.05.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-8SCJ-7742 on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of W/ASI Nirmala wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the

complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 10161/20
PS : Ashok Vihar
U/s : 379 IPC
State vs. DL-6SN-3604

30.05.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-6SN-3604 on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of HC Sachin wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the

complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 133/20
PS : North Rohini
U/s : 188 IPC
State vs. DL-8SD-3993

30.05.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-8SD-3993 on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of SI Chetan wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the

complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 08/20

PS : Budh Vihar

U/s : 379/411/34 IPC

State vs. Sarvan @ Sagar @ Tarun @ Pawan & Pradeep @ Kake

30.05.2020

Present : Ld. APP for the State.

Ld. Counsel for the accused / applicant (through VC)

Two separate applications have been filed on behalf of accused for furnishing the surety bond stating that accused has been admitted on bail on 23.03.2020 but copy of the order could not be obtained due to lockdown and is also not available on internet.

Report has been called by the Asst. Ahlmad of the concerned Court wherein it is stated that no such bail order could be traced and that bail application of the accused were dismissed on 06.03.2020.

In view of the reply of Asst. Ahlmad and on request of the counsel for the accused, counsel for the accused is given one more opportunity place on record copy of order dt. 23.03.2020 since all the bail orders with effect from 17.03.2020 have already been uploaded on District Courts website.

Put up on 01.06.2020 for further proceedings.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 08/20
PS : Budh Vihar
U/s : 379/411/34 IPC
State vs. Pradeep @ Kake

30.05.2020

Present : Ld. APP for the State.
Ld. Counsel for the accused / applicant.

Two separate application has been filed on behalf of accused for furnishing the surety bond stating that accused has been admitted on bail on 23.03.2020.

Report has been called by the Ahlmad to the concerned Court wherein it is stated that in such bail order could be traced and that bail application of the accused was dismissed on 06.03.2020.

Counsel for accused has given one more opportunity place on record copy of order dt. 23.03.2020 since all the bail orders with effect from 23.3.2020.

Put up on 01.06.2020 for further proceedings.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

Circle : PBC

U/s : 3/ 181 M.V. Act.

State vs. DL-11EA-0934

30.05.2020

Present : Ld. APP for the State.
None for the applicant.

Reply not filed.

Put up for 01.06.2020 for further proceedings.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

Challan No. 153954
PS : Maurya Enclave

30.05.2020

Present : Ld. APP for the State.
None for the applicant.

Reply not filed.

Put up for 01.06.2020 for further proceedings.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

Circle : NLC (Nangloi)
State vs. DL-4C-AX-8794

30.05.2020

Present : Ld. APP for the State.
None for the applicant.

Reply not received.

It be called afresh through ZO/TI for 01.06.2020.

Copy of this order be sent to the concerned ZO/TI for compliance
by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on web-
site of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

Circle PBC
U/s : 3/181 IPC
State vs. DL -11EA-934

30.05.2020

Present : Ld. APP for the State.
None for the applicant.

Reply not received.

It be called afresh through ZO/TI for 01.06.2020.

Copy of this order be sent to the concerned ZO/TI for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on web-site of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR no. 4743/20
PS M. Enclave
u/s. 379 IPC
State vs. DL -8SCK-7850

30.05.2020

Present : Ld. APP for the State.
None for the applicant.

Reply not received.

It be called afresh from IO / SHO for 01.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance
by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on web-
site of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

Challan no. 153954
PS M. Enclave

30.05.2020

Present : Ld. APP for the State.
None for the applicant.

Reply not received.

It be called afresh from IO / SHO for 01.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance
by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on web-
site of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 394/20
PS : Keshav Puram
U/s : 188 IPC
State vs. HR-55AA-7539

30.05.2020

Present : Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number HR-55AA-7539 on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of ASI Lovekesh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the

complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No.

PS :

U/s :

State vs.

30.05.2020

Present : Ld. APP for the State.

None for the applicant.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No.

PS :

U/s :

State vs.

30.05.2020

Present : Ld. APP for the State.

None for the applicant.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No.

PS :

U/s :

State vs.

30.05.2020

Present : Ld. APP for the State.

None for the applicant.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No.

PS :

U/s :

State vs.

30.05.2020

Present : Ld. APP for the State.

None for the applicant.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No.

PS :

U/s :

State vs.

30.05.2020

Present : Ld. APP for the State.

None for the applicant.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No.

PS :

U/s :

State vs.

30.05.2020

Present : Ld. APP for the State.

None for the applicant.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No.

PS :

U/s :

State vs.

30.05.2020

Present : Ld. APP for the State.

None for the applicant.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No.

PS :

U/s :

State vs.

30.05.2020

Present : Ld. APP for the State.

None for the applicant.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No.

PS :

U/s :

State vs.

30.05.2020

Present : Ld. APP for the State.

None for the applicant.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No.

PS :

U/s :

State vs.

30.05.2020

Present : Ld. APP for the State.

None for the applicant.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No.

PS :

U/s :

State vs.

30.05.2020

Present : Ld. APP for the State.

None for the applicant.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No.

PS :

U/s :

State vs.

30.05.2020

Present : Ld. APP for the State.

None for the applicant.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No.

PS :

U/s :

State vs.

30.05.2020

Present : Ld. APP for the State.

None for the applicant.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No.

PS :

U/s :

State vs.

30.05.2020

Present : Ld. APP for the State.

None for the applicant.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No.

PS :

U/s :

State vs.

30.05.2020

Present : Ld. APP for the State.

None for the applicant.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

FIR No. 0022/20
PS Aman Vihar
U/s 1860 IPC

30.05.2020

This is an application for release of the Mobile Phone VIVO V15 PRO on supardari.

Present : Ld. APP for the State in person.

Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (Covid-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number DL-1ZC-2580 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Manoj wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020